

expansion and modernisation of Indian Rare Earths Factory at Manavalakurichi of Kanyakumari district of Tamil Nadu; and

(b) whether the Government propose to set up factories to manufacture finished materials out of the Rare Earths Raw Materials available there?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : (a) The Manavalakurichi plant of Indian Rare Earths Limited has been modernised at a cost of Rs. 9.31 crore. The Zirconium Oxide Plant at Manavalakurichi is being expanded to increase the production of Zirconium Oxide.

(b) There is no proposal for establishing any industry at Manavalakurichi to manufacture finished products out of the minerals produced there.

Rural Electrification

2781. LT. GENERAL SHRI PRAKASH MANI TRIPATHI : Will the PRIME MINISTER be pleased to state :

(a) the total number of villages electrified in Uttar Pradesh during 1996-97;

(b) whether the Government have any plan to complete the 100% electrification of villages in U.P. by 2005; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (DR. S. VENUGOPALACHARI) : (a) As per available information, Uttar Pradesh State Electricity Board (UPSEB) has reported electrification of 677 villages during 1996-97 upto January, 1997.

(b) and (c) Rural electrification is continuing process and electrification of all the villages in Uttar Pradesh by the end of 2005 A.D. will depend upon the availability of financial resources, power supply position in the States, total network of transmission and distribution system and other relevant inputs.

World Bank Loan

2782. SHRI KRISHAN LAL SHARMA : Will the PRIME MINISTER be pleased to state :

(a) whether as per recent Government data World Bank loans of about Rs. 5,000 crores to various power projects in the country remain unutilised;

(b) if so, the details and reasons therefor; and

(c) measures are being contemplated to avoid such situations?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (DR. S. VENUGOPALACHARI) : (a) to (c) As on 31.1.1997, Rs. 7238 crores of World Bank loan for 10 power projects remains undrawn. The loans are sanctioned for a particular project which take few years for completion and hence the external assistance is spent over a period of time. Hence the loans include external assistance for projects which still have several years of utilisation period left. Therefore, undisbursed balance would exist at all points of time.

Government of India is monitoring and reviewing each externally aided project with a view to removing the various impediments arising in implementation for speedy utilisation of external assistance.

Supply of L.P.G.

2783. SHRIMATI BHAVNABEN DEVRAJ BHAI CHIKHALIA :

SHRI MANIBHAI RAMJIBHAI CHAUDHARI :

Will the PRIME MINISTER be pleased to state :

(a) whether underweight supply of L.P.G. is being made by various Oil companies/dealers;

(b) if so, the action taken by Government against such oil companies/dealers;

(c) if not, the reasons for not weighing the refilled cylinder at the time of delivery while consumers asks for the same at the time of taking the delivery of cylinder;

(d) whether the Government have made or propose to make any provision for weighing the refilled cylinders at the time of delivery to the consumers;

(e) if so, by when provision is likely to be made to check such irregularity; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU):

(a) No, Sir. However, some cases of supply of underweight cylinders have been reported by the oil companies.

(b) Action against distributors has been taken as per the relevant provisions of Marketing Discipline Guidelines, which include imposing and fine of Rs. 2000/- on the distributor in the first instance and termination on repeated complaints.

(c) to (f) A convenient device known as Spring balance was introduced for weighing the cylinders at the premises of the customers. Due to sustained use of this equipment, inaccuracies develop in the weighing, since it works on the principle of tension of spring. Even the Weights and Measures Deptt. do not favour the use of such equipment. However, there are clearly laid down procedures to ensure correctness of weight of LPG

cylinders at the bottling plants. All filled cylinders are provided with pilferproof seals. LPG distributors are under instructions to ensure checking of each and every cylinder for correct weight prior to delivery to the customers' premises.

HUDCO

2784. SHRI ANNASAHIB M.K. PATIL : Will the PRIME MINISTER be pleased to state :

(a) the details of schemes cleared by HUDCO during the last five years in Maharashtra and progress achieved thereunder by standard norms of assessment;

(b) the details of funds likely to be made available for implementation of schemes in the State during the current year;

(c) the details of the schemes received from the Government of Maharashtra for consideration and approval of HUDCO; and

(d) the details of funds released and actually utilised for implementation of schemes in the State during the last five years; year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) Details of schemes sanctioned by HUDCO in Maharashtra during the last 5 years i.e. 1992-93 to 1996-97 (upto 7.3.97) are as follows :

(Rs. in crores)

Year	No. of schemes sanctioned	No. of schemes completed	Loan sanctioned
1992-93	58	18	147.43
1993-94	32	12	192.13
1994-95	42	20	73.90
1995-96	15	-	50.62
1996-97	16	-	49.56

The progress of the schemes has been found to be satisfactory by HUDCO.

(b) During 1996-97, HUDCO proposes to release Rs. 125 crores (50 crores for housing and Rs. 75 crores for urban infrastructure projects) to the implementing agencies of Maharashtra.

(c) In addition to the schemes already sanctioned by HUDCO during the current financial year, three more schemes seeking loan amount of Rs. 1.68 crores are in the pipeline of projects under consideration.

(d) Year-wise details of loan released and utilised for implementation of schemes is reported by HUDCO

as under :

Year	Loan released (Rs. in crores)	Percentage of loan utilised.
1992-93	96.94	100%
1993-94	84.01	100%
1994-95	81.38	97%
1995-96	91.61	95%
1996-97 (upto 7.3.97)	67.07	87%

Import of Petroleum Product

2785. SHRI TARIQ ANWAR : Will the PRIME MINISTER be pleased to state :

(a) whether Indian Oil Corporation has no funds to execute contracts for import of petroleum products;

(b) if so, the reasons therefor; and

(c) the steps being taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU): (a) to (c) IOC is availing short term (180 days) foreign currency loans for financing import of crude oil and petroleum products. The ceiling on short term foreign currency loans for financing oil imports has been increased from US \$ 2.5 billion to US \$ 2.9 billion in February, 1997 and it is anticipated that this ceiling would cover IOC's present oil import commitments. In addition to foreign currency loans, IOC had also availed a working capital loan from OIBD in view of the huge accumulation of dues recoverable from OCC.

Deficits have arisen in the pool account because the sales realisation from the products did not fully cover the costs incurred. While there are financial constraints at present, the Government is exploring various options to ensure adequate availability of funds to IOC for arranging import of crude oil and petroleum products.

Migration

2786. SHRI CHAMAN LAL GUPTA : Will the PRIME MINISTER be pleased to state :

(a) whether a large number of muslim families have migrated from Kashmir valley and some other areas after the Assembly elections in Jammu and Kashmir because of threats by the terrorists;

(b) if so, the number of such families and whether these families have applied and got registered at Jammu or at any other place to seek relief and shelter; and

(c) the amount spent every year during the Governor/President rule to provide shelter and other